

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMLABY BENCH
CIRCUIT SITTING AT NAGPUR

O.A.499/92

N.K.Vaidh & 7 others. .. Applicants

vs.

Union of India and ors. .. Respondents

Coram: Hon'ble Shri Justice S.K.Dhaon,
Vice-Chairman.

Hon'ble Shri M.Y.Priolkar,
Member(A)

Appearances:

1. Mr. M.M.Sudame
Advocate for the
Applicants.

2. Mr. Ramesh Darda
Counsel for the
Respondents.

ORAL JUDGMENT: Date: 18-9-1992
(Per S.K.Dhaon, Vice-Chairman)

This is an application on
behalf of four set of persons desiring
appointments on compassionate ground.

2. Annexure VI to the application
is the order passed by the Assistant Works
Manager on behalf of the General Manager
refusing the request of the applicants to
give them compassionate appointments.

3. Mr. Ramesh Darda has put in
appearance on behalf of the respondents and
has been heard. In view of the order we are
about to pass it is not necessary to call
for a reply.

4. The order does not disclose
any reasons as to why the department has not
found it expedient to give an appointment
to any of the applicants. The order, therefore,
is not sustainable. The General Manager shall

deal with the matter himself and pass a speaking order. He shall do so within a period of one month from the date of receipt of a certified copy of this order from anyone of the applicants and forward a copy of the order to anyone of the applicants within a period of two weeks from the date of passing of the same. Applicant may transmit a certified copy of this order to the General Manager under Regd. Post AD.

5. With these directions the application is disposed of but without any order as to costs.